- (4) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
  - (i) Report under section 21(3)
    (b) of the said Act in the case of M/s. Vidyut Metallics Prop Panama Private Limited Calcutta and the Order dated 16th July, 1973 of the Central Government thereon.
  - (ii) Report under section 22(3)
    (b) of the said Act in the case of M/s. T. V. Sundram Iyengar and Sons Private Limited, Madurai and the Order dated 2nd December, 1972 of the Central Government thereon.
  - (iii) Report under section 22(3)
    (b) of the said Act in the case of M/s Kamani Tubes
    Private Limited, Bombay and the Order dated the 28th
    February, 1974 of the Central Government thereon.
  - (iv) Report under section 21(3)
    (b) of the said Act in the case of M/s. Gwaltor Rayon, Silk Manufacturing (Wvg) Company Limited, Nagda (Madhya Pradesh) and the Order dated the 3rd May, 1974 of the Central Government thereon.
  - (v) Report under section 23(6) of the said Act in the case of M/s. Macneil and Barry Limited, Calcutta and order dated the 19th February, 1973 of the Central Government thereon [Placed in Library See No. LT-8450/74]
  - (5) A statement regarding prosecution of persons found guilty of indulging in restrictive trade practices, in pursuance of an assurance given by the Minister of Law, Justice and Com-

pany Affairs on the 20th August, 1974 during a supplementary on Starred Question No. 413. [Placed in Library. See No. LT-8450/74].

Railways Rf Tariff (6til Amot)
Rule, 1974 under Indian Railways
Act, 1890

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH). I beg to lay on the Table a copy of the Railways Red Tailf (Sixth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GSR. 1060 in Gazette of India dated the 28th September, 1974 issued under section 47 of the Indian Railways Act, 1890 [Placed in Library See No. LT-8451/74].

भी जनेत्वर मिश्र (इलाहाबाद) : अध्यक्ष महोदय, मैंने इस के उत्तर एक नोटिस दिया है, श्राइटम नम्बर 5 पर श्रोर ब त जरूरी है ।

श्राध्यक्ष महोदय मेरे पास तो नही है। श्री जनेश्वर मिश्र श्राप देख ले, मैने दिया है श्रीर वह बहुन जरूरी है। इमलिए वि निछते 30 श्रक्तूबर को श्राप इतिया गाडी में श्राग लगी श्रीर रेल मुबालय की रिपोर्ट के मुगाबिक श्रभी तक 58 लोग श्राग लगने से मर चुके हैं।

मध्यक्ष महोदय : जब इस पर बहस भ्राप्ति, तब बोल लीजिएता । स्रभी नोलेइन स्राफ दिपेपर्सचन रहा है।

श्री जनेक्वर मिश्र : ध्रियक्ष महोदय श्री बूटा मिह स्पेशल ट्रन से उम दुर्घटना को देखने के लिए गए और इस दुर्घटना को देखने के साथ साथ ये वहा पर बाल्मीकि [श्री जनेश्वर मिश्र]

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सकूल में एक जलसा हो रहा था, उस जलमें में चले गए । उन को यहा मुद्दा बहा पर रखने का हक वही होना चाहिए । रेल मंत्री लित नारायण मित्र बनारस में दो दिन से पड़े हुए थे जिस दिन दुबंटना हुई उस से पहले और दुवंटना के एक दिन वाद विन्ध्याचल जा कर देवी का दर्णन करते हैं । लोग मर जाते हैं उस की अगरवाह नहीं करने । इसलिए सब से पहले जल्दी है कि रेल मजालय इस्भीफा दे । इन को इप मुद्दे को रखने की इजाजन नहीं होनी चाहिए । कोई भी कार्यनाहों करने का अधिकार इन का नहीं होना चाहिए ।

12.59 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED POWER CRISIS IN THE COUNTRY

SHRI S. M. BANERJEE (Kanpur): Sir, I call the attention of the Minister of Energy to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported serious power clisis in the country, especially in UP hitting industries and agriculture."

THE MINISTER OF ENERGY (SHRI K C. PANT): A serious shortage of power was experienced in various parts of the country in 1972-73. The condition of shortage continued in 1973-74, and the States had to impose significant restrictions on the consumption of Uttar Pradesh, Tamil power were Nadu. Punjab Haryana, Karnataka, Andhra Pradesh, West Bengal and the DVC area. The main reason for this situation was the shortfall in additions to generating capacity during the Fourth Plan. Due to the failure of the monsoons, the situation was agravated by reduced water availability in some of the hydro-electric

. . . . .

reservoirs. It was recognised that the conditions of shortage could be mittgated in the short-term by maximising generation from the thermal stations and expeditious completion of on-going generation projects.

I have already placed before the House in the last session the various decisions taken in the Conference of the State Ministers of Irrigation and Power, in regard to the steps to be taken to maximise generation and minimise the power shortage We have been pursuing the implementation of these decisions, and montering performance of the thermal generation projects, as well as the progress of new schemes being implemented in the States. Only last week, we had detailed discussions with the Chairmen of all the State Electricity Boards to review their performance and the progress of future generation programmes. The picture which emerges is as follows:

The loss of production and disruption in power supply was the greatest in the Eastern region till a few months ago. T am now happy to inform the House that there has been a very considerable Improvement in the power situation in the West Bengal and Bihar areas, including the DVC. The DVC has, since the Ist of October, removed all restrictions on the consumption of power and the demands within the Valley are being fully met. The DVC is presently supplying about 100 MW to West Bengal though it is under no conobligation to do so. This tractual includes some generation from the Santaldih Station of West Bengal which is now feeding into the DVC System. In addition, U.P. is being supplied upto 2 million units a day through the Bihar System and recently, because of reduction of availability of power in Orissa, 20 to 25 being supplied to the MW are Rourkela Steel Plant. In West Bengal, a rationing scheme was introduced in August this year and this scheme is reasonably satisfactorily. working Load shedding is now usually not: necessary. In fact there is surplus